

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**C.P.179(ND)/2017**

**IN THE MATTER OF:**

Namit Sharma

.... Applicant/petitioner

Vs.

M/s. Smart Value Products & Services Ltd. .... Respondent

**Order under Section 213 of the Companies Act**

**Order delivered on 22.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Sh. S.K. Mohapatra,**

**Hon'ble Member (T)**

For the Applicant/petitioner :

For the Respondent :

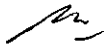
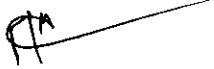
Mr. Puneet Singh Bindra, Adv. for R-1

**ORDER**

Learned Counsel for the Regional Director requests for further time to file reply. Let reply be now filed within two weeks with a copy in advance to the Counsel opposite.

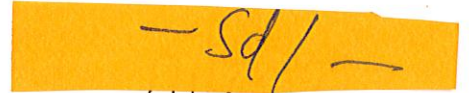
Rejoinder, if any, be filed within one week thereafter with a copy in advance to the Counsel opposite.

Rejoinder to the earlier reply filed by R-1 (as adopted by R-4, 5 & 6) be filed within one week with a copy in advance to the Counsel opposite.



A copy of the Paper Book shall be furnished to Mr. Manish Raj, learned Company Prosecutor during the course of the day.

List for arguments on 27<sup>th</sup> February, 2018.

—sd/—

**(M.M.KUMAR)**  
**PRESIDENT**

—sd/—

**(S.K. MOHAPATRA)**  
**MEMBER(TECHNICAL)**

22.01.2018  
V.Sethi